

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 103

C.P. (IB) No. 60/Chd/Hry/2023

IN THE MATTER OF:

Bank of Maharashtra through Nitin Narang ... **Applicant**

Versus

Vinod Saini ... **Personal Guarantor**

Under Section: 95, IBC 2016

Order delivered on 16.07.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Applicant : Mr. Viren Shama, Advocate

For the Personal Guarantor : None

ORDER

It is seen that on the last date of hearing, cost of Rs.10,000/- was imposed upon the Personal Guarantor for not filing the objection, but today there is no representation on behalf of the Personal Guarantor and the cost has not been deposited. It seems that the Personal Guarantor does not want to file any objection against the report, therefore, respondent-Personal Guarantor is proceeded against *ex parte*. List on 22.08.2024 for *ex parte* arguments.

Sd/-

**(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**

July 16, 2024
Mamta